

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
8.	Haryana	68.47	668.47	432.68	99.71	681.12	673.71
9.	Himachal Pradesh	44.75	2.17	38.59	5.36	45.36	34.45
10.	Jammu and Kashmir	52.88	128.17	72.25	1452.81	9.06	47.57
11.	Jharkhand	156.02	0.00	0.00	227.15	0.00	0.00
12.	Karnataka	585.15	1165.15	796.92	822.99	822.99	756.29
13.	Kerala	254.95	554.95	129.08	371.26	681.20	0.00
14.	Madhya Pradesh	753.15	931.49	886.47	1096.76	1596.76	1196.69
15.	Maharashtra	1306.75	1508.66	1835.83	1902.92	2552.92	270.16
16.	Manipur	137.64	0.00	0.00	222.78	111.39	33.97
17.	Meghalaya	70.91	0.00	0.00	114.77	0.00	0.00
18.	Mizoram	93.84	491.04	93.84	151.90	351.90	0.00
19.	Nagaland	58.38	34.02	34.02	94.51	194.51	0.00
20.	Orissa	322.65	48.91	162.04	469.86	469.86	211.92
21.	Punjab	54.49	0.00	107.35	79.36	39.68	36.65
22.	Rajasthan	340.19	256.29	217.68	495.38	495.38	202.07
23.	Sikkim	17.47	0.00	92.43	13.50	0.00	33.97
24.	Tamil Nadu	634.76	511.69	377.49	924.36	924.36	203.21
25.	Tripura	102.18	352.18	434.68	165.40	0.00	110.49
26.	Uttanchal	74.82	160.31	11.12	109.14	309.14	16.08
27.	Uttar Pradesh	1422.61	2622.61	2811.28	2071.43	3071.43	3155.45
28.	West Bengal	424.02	424.02	767.88	617.47	617.47	755.29
29.	A&N Islands	131.03	0.00	58.16	55.48	0.00	40.33
30.	Chandigarh	154.29	28.64	49.84	104.03	0.00	35.50
31.	D & N Haveli	16.38	0.00	7.35	6.94	0.00	0.00
32.	Daman and Diu	27.30	0.00	0.00	11.56	0.00	0.00
33.	Delhi	132.47	0.00	25.30	165.37	0.00	20.81
34.	Pondicherry	58.53	191.00	235.34	25.63	0.00	118.66
Total:		9910.00	12200.70	11295.84	15459.00	15588.09	9625.54

\$ The release of funds is in excess of allocation as some additional funds were reappropriated under the Scheme at Revised Estimate (R.E.) stage. Also, the Ministry releases additional funds to the States/UTs over and above the tentative allocation, on the basis of demand as well as the performance of the States/ UTs.

* This includes the expenditure from earlier funds also as the Scheme is an ongoing Scheme and the unspent funds are carried forward to the next year.

Use of electronic media for social change and empowerment

*06. SHRI VIJAY KUMAR RUPANI: Will the PRIME MINISTER be pleased to state:

(a) whether Planning Commission has convened a meeting on 7th April, 2006;

[17August, 2006]

RAJYA SABHA

(b)whether it is also a fact that a decision was taken to initiate a programme on the "use of electronic media for social change and empowerment in the State of Gujarat" through Doordarshan;

(c)the necessity for this project;

(d)the reasons why only Gujarat was selected for this programme;

(e)whether the producer for the said pilot project was also decided in the said meeting;

(f) whether the Planning Commission was aware that the selected producer is facing criminal proceedings; and

(g) if so, the status of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING
(SHRI M.V. RAJASEKHARAN): (a) Yes, Sir.

(b)In January, 2006, a pilot project "Use of electronic media for social change and empowerment in Gujarat" was included in the Annual Plan 2006-07 of the Ministry of Information and Broadcasting, after discussions between the Planning Commission and Ministry of Information and Broadcasting. The project was to be implemented by Prasar Bharati.

(c)the aim of the project was to use the medium of television to contribute to social change and empowerment.

(d)Though the name of the pilot project mentioned only Gujarat, three other States were also selected for the project.

(e)The producer was to be selected by Prasar Bharati in terms of the relevant roles and procedure. In the Planning Commission meeting, it was felt that a specific person would be appropriate for producing programmes in Gujarati language under the project. However, this was only suggestive and cannot be said to be the final decision in the matter.

(f) No, Sir.

(g)Does not arise.